Hon'ble CERC has issued the draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023.

In this background, our comments/suggestions on the subject matter are as under:

Sl. No.	Clause No. and Existing Provision	Proposed Amendment	Suggestions, Request / Rationale for
			clarification
1.	Clause 5.8 (i)	"(vii) In case of Renewable Power Park	Suggestion:
	(ii)	Developer, the following documents	
		shall be submitted:	Clause 5.8 (vii)
		(a) authorisation by the Central	
	(vii) In case of Renewable Power	Government or the State Government, as	
	Park Developer, authorisation by	applicable, to undertake infrastructural	c)Auditor's certificate, certifying the release of
	the Central Government or the	activities including arrangement for	at least 10% of the project cost including the
	State Government, as applicable,	Connectivity on behalf of solar power	land acquisition cost through equity.
	to undertake infrastructural	generators or wind power generators;	OR
	activities including arrangement	and	(c) Auditor's certificate, Undertaking-certifying the
	for Connectivity on behalf of		release of at least 10% of the project cost including
	solar power generators or wind	(b)Registered Title Deed as a proof of	the land acquisition cost through equity."
	power generators;	Ownership or lease rights or land use	
		rights for 50% of the land required for	Request:
		the capacity for which Connectivity is	
		sought; and	Since acquiring the Auditor's certificate is a time
			taking process, it will be difficult for developer to
		(c) Undertaking by the Developer,	arrange the same, so it is humbly requested that the
		certifying the release of at least 10% of	Hon'ble Commission may consider submission of an
		the project cost including the land	undertaking by the developer in place of Auditor's
		acquisition cost through equity (which	certificate for certifying the release of at least 10%
		may include cost of land)."	of the project cost through equity.
		Or	
		(c) Auditor's certificate, certifying the	Further, it may be also noted that a company which
		release of cost incurred for land	has acquired more than 50% of land shall also have

		acquisition whose ownership / lease	fulfilled the criteria of equity acquisition.
		details are submitted.	Therefore, requirement of providing the auditors
			certificate certifying release of 10% of project cost
			shall be exempted for such projects.
2.	New Clause 9.3	"9.3	Suggestion:
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		Provided further that if the Connectivity	New Clause 9.3
		grantee fails to achieve the financial	New diadec 715
		closure within the stipulated time as per	"9.3
		this regulation or fails to submit the	
		copy of financial closure as per first	Provided further that if the Connectivity grantee
		proviso to this regulation Connectivity	fails to achieve the financial closure within the
		shall be revoked and Conn-BG1, Conn-	stipulated time as per this regulation or fails to
		BG2 and Conn-BG3 shall be treated in	submit the copy of financial closure as per first
		terms of Regulation 24.2 or Regulation	proviso to this regulation except due to the force
		24.3 of these regulations, as applicable."	majeure circumstances or event beyond the control
			of the Connectivity grantee Connectivity shall be
			revoked and Conn-BG1, Conn-BG2 and Conn-BG3
			shall be treated in terms of Regulation 24.2 or
			Regulation 24.3 of these regulations, as applicable."
			Request:
			It is suggested that Connectivity Grantee and
			GNA Grantee shall not be burdened with
			revocation in case Financaila Closure is not
			achieved due to force majeure events or due to
			unavoidable circumstances.
			Please note that any eventualities arising out of
			non-fulfilment of obligations due force majeure
			circumstances can't be assigned to either Party
			of the contract.
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			Hence, such exception is required to be explicitly provided in reference to the relinquishment. Therefore, we kindly request the Hon'ble Commission to provide the definitive clause for the Force Majuere events in the regulations itself to remove any ambiguity.
			Without prejudice to the above , It is humbly submitted that land acquisition and connectivity are two critical aspects of any RE project. Both these requirements are necessary to be fulfilled for securing the state government approvals to put in place the development of the RE Projects. It may be noted that achieving Financial Closure is mainly driven through the PPA terms and can be secured with above approvals in place.
			Therefore ,achieving financial closure shall be allowed till the connectivity timeline or shall be kept in line with the preceding regulations allowing financial closure to be achieved till the
3.	Clause 15.1	Clause 15.1	period of 9 months prior to SCOD of the Project. Suggestion:
J.		A Connectivity grantee shall not transfer, assign or pledge its Connectivity and the associated rights and obligations, either	"Provided further that where a bulk consumer has been granted GNA under Regulation 17.1(iii) seeking to connect to ISTS directly, GNA granted to such Bulk consumer may be utilized in part or full by its subsidiaries and other Associated companies/ its affiliates/Group Companies/ Parent / Ultimate parent company"

	Provided that Connectivity granted to a parent company may be utilised by its subsidiary companies and Connectivity granted to a subsidiary may be utilised by its parent company.	subsidiary companies and Connectivity granted to a subsidiary may be utilised by its parent company. "Provided further that where a bulk consumer has been granted GNA under Regulation 17.1(iii) seeking to connect to ISTS directly, GNA granted to such Bulk consumer may be utilized in part or full by its subsidiaries.	We appreciate the amendment proposed through the said clause and further we request to kindly accommodate the above proposed addition to provide clarity and avoid any ambiguity with regard to the interpretation of the clause.
5.	New Clause 24.6:	New Clause 24.6: "24.6 Revocation of Connectivity (1) (a) Connectivity shall be revoked for the corresponding capacity, if the Connectivity grantee fails to achieve COD either in full or in parts on or before, (i) the scheduled date of commercial operation of the generation project, for cases covered under clause (xi)(a) of the Regulation 5.8, as intimated at the time of making application for grant of Connectivity or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be. (ii) six months after the scheduled date of commercial operation as intimated at time of making application for grant of	Request: Connectivity to the grantee are granted on the basis of the PPA executed by the Grantee. The standard PPAs have provisions which accommodate delayed commissioning on account of various reasons stated in the said PPA. Firstly, it is requested that revocation of connectivity shall directly linked with the provisions of this PPA and shall be subject to Force Majeure or event beyond the scope of the connectivity grantee. Further , revocation in case where connectivity grantee has made application through Land and FC route shall also be subject to Force Majeure event or event beyond the scope of the connectivity grantee and shall be permitted timeframe of 9 months after SCOD to address any eventualities.

Connectivity, for cases covered under clause (xi)(b) of the Regulation 5.8.

- (b) In case of Applicants which have been granted Connectivity under clause (xi)(b) of the Regulation 5.8 but are subsequently covered under clause (xi)(a) of the Regulation 5.8, the last date for declaration of COD shall be the SCOD of the project or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be. (c) Connectivity granted to an REGS (other than Hydro generating station) or
- (c) Connectivity granted to an REGS (other than Hydro generating station) or ESS (excluding PSP) shall be revoked, if LOA or PPA on basis of which Connectivity was granted, is terminated prior to the COD of the project.
- (d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the generating station(s) within the Power park fails to achieve COD on or before,
- (i) scheduled date of commercial operation of the generation project as per LOA or PPA as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.

Notwithstanding the above, it is humbly requested that before revocation of the connectivity due to reasons detailed in this clause, the grantee may be given the first option to convert or use the same connectivity for any other PPA / another project within a stipulated time frame. It may be considered that connectivity grantee has already spent substantial time and investment to secure the connectivity and thus shall be given a preference to by not compelling it to go through the same process. More particularly, where connectivity grantee is applying through PPA route and in case the PPA is terminated, then the grantee may be given an opportunity to continue its connectivity by fulfilling the land ownership and equity infusion criteria before revoking its connectivity.

(ii) Six months after the scheduled date of commercial operation for generating station(s) being set up without LOA or PPA.	
(2) In case of revocation of Connectivity under subclauses (a) to (d) of Clause (1) of this regulation, Conn-BG-1, Conn-BG2 and Conn-BG3 shall be dealt with in terms of regulation 24.2 or regulation 24.3 of these regulations, as applicable."	